

In the National Company Law Tribunal, Jaipur

Item No. 208

CP No. (IB)- 223/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Anand Bhaiya Prop. Bhuvan Technique

...Applicant/Petitioners

VS.

Bishnoi Brothers Hotels & Resorts Pvt. Ltd.

.....Respondent

Order delivered on 13.12.2019

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER

SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : None-appeared

For Respondent(s) : Akanksha Noval, Adv.

ORDER

Heard the submissions made by the counsel for the Corporate Debtor. Counsel for the Operational Creditor is not present at the time of hearing in the matter. In the interest of justice, post the matter to 05.02.2020.

Sd—

**(RAGHU NAYYAR)
TECHNICAL MEMBER**

Sd—

**(P. S. N. PRASAD)
JUDICIAL MEMBER**